

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of December, 2022 (19.12.2022 to 23.12.2022)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
20.12.2022 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	I.A.No.27/2022 in Petition No. 141/TT/2019	OPTCL	Interlocutory application under Regulation 111, 112, 113 of CERC (Conduct of Business) Regulations, 1999 read with Section 79 (1) (c) and (d) of the Electricity Act, 2003 for recall the order dated 27.5.2020 in Petition No. 141/TT/2019(<i>On admission</i>).
	2.	27/RP/2022 alongwith I.A.No.51/2022	MEL	Petition for review of order dated 14.3.2022 in Petition No. 145/TT/2018 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Order 47 of the Civil Procedure Code, 1908(Interlocutory application for condonation of delay) (no adjournment shall be granted).
	3.	290/TT/2022	OPTCL	Petition for approval of tariff of two Nos of non- ISTS Lines, namely 220kv Joda-Ramchandrapur (SC) and 220kv SC Jindal-Jamshedpur (DVC) lines of OPTCL and inclusion in PoC(Point of Connection) Charges and Losses.
	4.	108/TT/2016	TPTL	Petition approval of transmission tariff of 400 kV D/C Teesta III-Rangpo Section upto LILO point at Rangpo for 2014-19 (Received by way of Remand for the APTEL).
	5.	21/TT/2022 alongwith I.A.No.6/2022	PKTCL	Petition for approval of truing up of transmission tariff for 2014-19 and determination of transmission tariff for 2019-24 tariff Block for transmission line elements covered under the Transmission Project of Parbati Koldam Transmission Company Limited.
	6.	11/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400kV line bays at Bhiwani S/s for termination of 400kV Babai-Bhiwani D/C Line under Provision of 400kV Line bays at Bhiwani (PG).
	7.	22/TT/2021	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission system associated with Kishenganga HEP
	8.	241/MP/2022	NHPC	Petition against Commission's order dated 9.6.2021 in Petition No. 471/TT/2020 allowing true up of transmission tariff for 2014-19 and determining of transmission tariff for 2019-24 tariff periods in respect of 220 kV Kishenganga-Amargarh D/C line on M/C tower under the scheme "Transmission System associated with Kishenganga HEP" in the Northern Region.
	9.	7/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset under Baharampur (POWERGRID) - Bheramara (Bangladesh) 2nd 400kV D/C transmission line (Indian Portion)" in Eastern Region.
	10.	83/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: Tumkur (Pavagada) Pooling Station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station &Devanahally (KPTCL) under Additional ATS for Tumur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka - Phase II (Part B) in Southern Region.
	11.	91/TT/2022	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with Kudankulam Atomic Power Project in Southern Region.
	12.	185/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III).
	13.	274/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to

				31-3-2024 for Asset-I: +/-300 MVAR STATCOM at 400kV Lucknow S/s (DOCO: 25.12.2020) under Provision of STATCOM at Nalagarh & Lucknow in Northern region.
	14.	275/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission Asset Replacement of existing 4 x 105 MVA, 400/220 KV, 1-Ph ICTs with 1x500 MVA, 400/220Kv, 3Ph ICT at Misa Sub-station under North eastern Region Strengthening Scheme-IV (NERSS-IV) in North-Eastern Region.
	15.	288/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I- 400kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) S/S & Asset II- Extension of 400/220kV Solapur S/S - Augmentation of Sub-station by 500 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under Transmission System for Solapur STPP (2x660 MW) in Western Region.
	16.	291/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset (01 nos) under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part B)" in Eastern Region.
	17.	195/MP/2022 alongwith I.A.Nos. 49& 68/2022	EPTCL	Petition under Section 79(1), (c) (d) and (f) read with Section 142 of the Electricity Act, 2003. The Petitioner is seeking the adjudication of certain disputes which have arisen qua it and the Respondents on payment of applicable transmission charges as well as seeking compliance of the Order dated 14.3.2022 in Petition No. 145/TT/2018 (Interlocutory application for interim reliefs & status- quo).
22.12.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from date of commercial operation i.e. 1.4.2021 to 31.3.2024 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (On admission).
	2.	223/MP/2022 alongwith I.A.No.54/2022	NLCIL	Petition seeking approval for Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021(Interlocutory application for condonation of delay) (On admission)
	3.	217/MP/2022	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for reimbursement of Ash Transportation charges in Simhadri Super Thermal Power Station, Stage-II (2x500MW) in terms of Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 (On admission)
	4.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL (On admission)
	5.	220/MP/2022	MPPMCL	Petition to consider the unit of water utilization for irrigation Q from BM3 to MAFT and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019 (On admission).
	6.	359/MP/2022	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the High Price Day Ahead Market (HP-DAM) in Integrated Day Ahead Market (I-DAM) segment at IEX (On admission)
	7.	317/AT/2022	ER-NERTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the ER NER Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

8.	316/TL/2022	ER-NERTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to ER NER Transmission Limited.
9.	322/AT/2022	KRTL	Application under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 for Adoption of Transmission Tariff in respect of Khandukhal Rampur Transmission Limited.
10.	323/TL/2022	KRTL	Application under Section 14, 15, 79 (1) (e) of the Electricity Act, 2003 for Grant of Transmission Licence to Khandukhal Rampur Transmission Limited
11.	254/AT/2022 alongwith I.A.No.69/2022	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW Grid-Connected Solar PV Power Project at Village- Kalijal & Matuon ki dhani, Tehsil- Shiv, District- Barmer and at Village Rawadi Chak, Tehsil- Fatehgarh, District- Jaisalmer in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 3.8.2017(Interlocutory application for adoption of tariff of Rs. 2.43 Per KWh).
12.	247/TL/2022	NTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Neemuch Transmission Limited.
13.	285/TD/2022	VEHGPL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
14.	453/MP/2019	STL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.06.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation (<i>Received by way of remand from APTEL</i>).
15.	491/MP/2020	SNPCL	Petition seeking release of Bank Guarantee issued in favour of Respondent no. 1 owing to frustration of the Long Term Access Agreement dated 1.11.2012 between the Petitioner no. 1 and Respondent no. 1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) regulations, 2009 read with Section 79 (1) (c) of the Electricity Act, 2003.
16.	261/MP/2020	DEL	Petition seeking release of Bank Guarantee issued in favour of the Respondent No.1 owing to frustration of the Long Term Access Agreement dated 19.10.2012 between the Petitioner no.1 and Respondent no.1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) Regulation, 2009.
17.	14/MP/2021	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of disputes with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013, and for extension of Expiry Date under the Power Purchase Agreement.
18.	167/MP/2021	AP&NL	Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
19.	228/MP/2021	MRPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from

				this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020.
20.	273/MP/2021	NTPC		Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of 140 MW at Bilhaur, Uttar Pradesh.
21.	211/MP/2022	MBPMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
19.12.2022